

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 28374 OF 2024

Between:

Hashmi Syed Rayaan Mohommed Shafiq Ahmed, S/o, Shafiq Ahmed, Aged about 17 years, Occ. Student, Res. Paigamber Pura, Moulana Abdul Kalam Azad Road, Udgir, Latur, Maharashtra-413517. Being Minor rep by his Father, Shafiq Ahmed, S/o, Syed Mohommed, Aged about 50 Years, Occ. Business, R/o, Paigamber Pura, Moulana Abdul Kalam Azad Road, Udgir, Latur, Maharashtra-413517.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for correction in online application to get admission into the minority colleges in left over seats, after first phase of counseling or else permit the petitioner for second phase of counseling in minority quota for admission into MBBS/BDS course under Management Quota B & C (NRI) Category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into

MBBS/BDS course under Management Quota B & C (NRI) category for the academic year 2024-25.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for correction in online application to get admission into the minority colleges under Management Quota B&C (NRI) Category for admission into MBBS/BDS course in the second/next phase of counseling for the academic year 2024-25, pending disposal of writ petition.

Counsel for the Petitioner: SRI ABDUL KABEER

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28374 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel for the petitioner.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. In this writ petition, the petitioner, who has appeared for NEET UG Examination, aggrieved by the action on the part of respondent No.2 University in not considering the request of the petitioner for correction in online application to get admission into minority colleges in left over seats after first phase of counselling.

4. Learned counsel for the petitioner submits that with regard to the grievance of the petitioner, the petitioner has submitted representation on 05.10.2024 to respondent No.2 University and the writ petition be disposed of with the

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direction to respondent No.2 University to decide the aforesaid representation.

5. On the other hand, learned Standing Counsel for respondent No.2 submits that suitable action on the representation of the petitioner shall be taken by respondent No.2 University.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with a direction to respondent No.2 University to decide the representation submitted by the petitioner by a speaking order within one week from today. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-P.CH.NAGABHUSHAMBA
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Department, Secretariat Buildings, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI ABDUL KABEER, Advocate [OPUC]
4. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

CC TODAY

HIGH COURT

DATED: 14/10/2024



ORDER

WP.No.28374 of 2024

DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS

9) Copies
Sm
15/10/24